ऋण मिलता है। यदि साल में एक दिन भी अधिक हो जाए, तो किसान को ऋण पर मिलने वाली ब्याज की छूट समाप्त हो जाती है। अभी 4 परसेंट ब्याज पर मिलता है। महोदय, किसान क्रेडिट कार्ड योजना आज से करीब 23-24 साल पहले शुरू की गई थी। तब से लेकर अब तक उर्वरक, बीज, कीटनाशक, दवाएँ, डीज़ल, पानी, मजदूरी की कीमत चार से छह गुना बढ़ गई है, लेकिन किसान को 3 लाख से अधिक का ऋण केसीसी पर नहीं मिलता है। महोदय, छोटी जोत के किसान हों या बड़ी जोत के किसान हों, किसानों को ऋण देते समय बैंक के द्वारा भूमि के कागज़ात ले लिए जाते हैं। एक वर्ष से एक दिन भी अधिक होने पर इनको ब्याज पर मिलने वाली छूट समाप्त हो जाती है। किसानों से 2 परसेंट से लेकर 3 परसेंट तक की अवैध वसूली करके बैंक कर्मचारी जमा दिखाकर अगले दिन निकला हुआ दिखा देते हैं। इस तरह से बैंक्स के कर्मचारियों द्वारा किसानों का शोषण होता है।

मान्यवर, मैं आपके माध्यम से सरकार से आग्रह करना चाहूँगा कि बढ़ती लागत को देखते हुए लघु सीमांत किसान की किसान क्रेडिट कार्ड पर लिमिट 3 लाख से बढ़ाकर 5 लाख तथा बड़ी जोत के किसान के लिए यह सीमा 3 लाख से बढ़ाकर 10 लाख तक की जाए। केसीसी धारक किसानों को जो राशि सालाना जमा करनी पड़ती है, मैं उसके लिए भी यह कहना चाहता हूं कि हर साल उनसे केवल ब्याज ले लिया जाए और पाँच साल में एक बार पूरा क्लियर करने के लिए जमा किया जाए।

महोदय, मैं यह भी अनुरोध करना चाहूंगा कि इस संबंध में वित्त राज्य मंत्री ने कहा है कि यह क्रॉप लोन है, इसे साल में जमा करना होगा, परंतु मैं आपके माध्यम से यह कहना चाहता हूं कि क्रॉप लोन भी तो सरकार ने ही बनाया है, इसलिए अब इसको बदल देना चाहिए। इसको किसान पाँच साल में एक बार क्लियर करे और हर साल ब्याज जमा करता रहे। माननीय उपसभापति जी, आपने मुझे यहाँ पर बोलने का अवसर दिया है, इसके लिए आपका बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Zero Hour matter raised by the hon. Member, Shri Vijay Pal Singh tomar: Dr. Sasmit Patra (Odisha), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Brij Lal (Uttar Pradesh), Shri Naresh Bansal (Uttarakhand), Dr. Ashok Bajpai (Uttar Pradesh), Shrimati Ramilaben Becharbhai Bara (Gujarat), Dr. Anil Sukhdeorao Bonde (Maharashtra), Shri Samir Oraon (Jharkhand), Shrimati S. Phangnon Konyak (Nagaland), Shri Vivek Thakur (Bihar) and Dr. Amar Patnaik (Odisha).

## Demand to rename Bogaigaon Refinery as Dhaligaon Refinery

SHRI RWNGWRA NARZARY (Assam): Mr. Deputy Chairman, Sir, there is a petroleum refinery of IOCL, located at Dhaligaon in the district of Chirang, under Bodoland Territorial Region, Assam, which is known as IOCL, Bongaigaon Refinery. The IOCL Bongaigaon Refinery came into existence after the merger of Bongaigaon

Refinery & Petrochemicals Ltd. with IOCL in 2009 and came to be known as Bongaigaon Refinery. The BRPL was established as a public sector limited company in 1972 and commissioned in 1974 with its headquarters in Dhaligaon, which is in the Bongaigaon district. ...(Interruptions)... The fact of the matter is that after the creation of Bodoland Territorial Council, the Chirang district was carved out of the three districts, that is, Kokrajhar, Bongaigaon and Barpeta. ...(Interruptions)... And 4<sup>th</sup> June, 2004 onwards, the location of the IOCL Bongaigaon Refinery (BGR), which was previously part of the Bongaigaon district, has become a part of the Chirang district now. ...(Interruptions)... It is a matter of great concern that despite these administrative territorial changes, the name of the Refinery continues to be named after Bongaigaon, which is misleading and it does not accurately represent its location and administrative boundary. ...(Interruptions)... Respecting emotional attachment of the people of the region with the industry and to avoid any confusion regarding the plant's location and name, it is now necessary to change the name of the industry. ...(Interruptions)...

I, therefore, request the Minister of Petroleum and Natural Gas, through you, Sir, to address this issue and make it convenient to rename the Bongaigaon Refinery (BGR) as Dhaligaon Refinery (DGR) in the name of the venue of the industry, reflecting its correct geographical location and administrative convenience. Once again, I request the hon. Minister to take necessary steps to rename the BGR as the DGR. Thank you, Sir.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Zero Hour mention raised by the hon. Member, Shri Rwngwra Narzary: Dr. Sasmit Patra (Odisha), Dr. Amar Patnaik (Odisha) and Shri Nagendra Ray (West Bengal).

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir, we are walking out. ... (Interruptions)...

(At this stage, some hon. Members left the Chamber.)

श्री उपसभापतिः श्रीमती सीमा द्विवेदी — Concern over non-implementation of sports quota for recruitment. जब आपका नाम सूची में होगा, मैं तभी बुला सकता हूँ।